

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. REACH TO TEACH PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	REACH TO TEACH PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	14-12-2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U80900MH200PTC176777
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	501, Raaj Chamber, CTS No 115, New Nagardas Road, Andheri Subway Road, Andheri (East), Nagardas Road, Mumbai, Mumbai, Maharashtra, India, 400069
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	10-02-2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	R.Bhuvana IP registration IBBI/IPA-002/IP-N00370/2017-18/11036 C/o Akshayam Corporate Advisors Private Limited 5th Floor West, Old No. 23 & 24, New No. 37, Chamiers Towers, Chamiers Road, Teynampet, Chennai 600018 Cell : 9789982805 Email id : bhuvana.r@akshayamcorporate.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	12-03-2026

NOTICE is hereby given that M/s. Reach to Teach Private Limited has commenced voluntary liquidation on 10-02-2026.

The stakeholders of M/s. Reach to Teach Private Limited are hereby called upon to submit a proof of their claims, on or before 12-03-2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

R. Bhuvana

Liquidator – Reach To Teach Private Limited

Date:14-02-2026

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN					
This is to inform the General Public that following share certificate of ABB India Ltd having its Registered Office at 3rd Floor Plot No. 5 & 6, 2nd Stage, Peenya Industrial Area IV, Bengaluru, Karnataka 560058 registered in the name of the following shareholder/s has/have been lost by the registered holder(s).					
Sr.No	Name of the Shareholders	Folio No.	Certificate No.	Distinctive Number/s	No. of Shares
1	Rajendra Kumar Srivastava	R0010331	150205	30189823-30189872	50
2	Rajendra Kumar Srivastava	R0010331	346937	39737495-39737504	10
3	Rajendra Kumar Srivastava	R0010331	346938	39737505-39737509	5
4	Rajendra Kumar Srivastava	R0010331	346939	39737510-39737510	1
The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the company or its Registrar and Transfer Agents KFin Technologies Ltd, Karvy Selenium Tower B,Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana, 500032 within 15days of publication of this notice after which no claim will be entertained and the company shall proceed to issue Duplicate Share Certificate/s.					
					Rajendra Kumar Srivastava Name of the Share holder
Place: TELANGANA, Date: 14-02-2026					

NOTICE				
Tata Motors Passenger Vehicles Limited				
Registered Office: Bombay House 24 Homi Mody Street Mumbai Maharashtra 400001				
NOTICE is hereby given that the certificate for the undermentioned securities of the company has/have been lost/misplaced and the holder of the said securities/ applicant has/have applied to the company to issue duplicate certificate.				
Any person who has a claim in respect of the said securities should lodge such claim with the company as its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.				
Folio no.	Name of holder	Kind of Securities & face value	No of Securities	Distinctive number
E2T3Q21232	Trupti Atmaram Sukthankar/u/g of Atmaram N. Sukthankar Suguna Atmaram Sukthankar Atmaram Narayan Sukthankar	Equity & Rs 2	5470	16641596 – 16647065
Mumbai, 10/02/2026			Trupti Sameer Joglekar	

FORM A PUBLIC ANNOUNCEMENT	
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]	
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. REACH TO TEACH PRIVATE LIMITED	
1.	NAME OF THE CORPORATE PERSON M/S. REACH TO TEACH PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON 14-12-2007
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED ROC MUMBAI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON U80900MH2007PTC176777
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON 501, Raaj Chamber, CTS No 115, New Nagardas Road, Andheri Subway Road, Andheri (East), Nagardas Road, Mumbai, Maharashtra, India. 400069
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 10-02-2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR R.Bhuvana IP registration IBB/IPA-002/IP-N00370/2017 18/11036 C/o/ Akshayam Corporate Advisors Private Limited 5th Floor West, Old No. 23 & 24, New No. 37, Chamiers Towers, Chamiers Road, Teynampet, Chennai 600018. Cell : 9789982805 Email id :rbhuvana@akshayamcorporate.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS 12-03-2026
NOTICE is hereby given that M/s. Reach to Teach Private Limited has commenced voluntary liquidation on 10-02-2026. The stakeholders of M/s. Reach to Teach Private Limited are hereby called upon to submit a proof of their claims, on or before 12-03-2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
DATE: 14-02-2026 R. Bhuvana Liquidator-Reach To Teach Private Limited	

DYNAMIC MICROSTEPPERS LIMITED				
CIN: L45206MH1985PLC036261				
Reg Office: 506, Marathi Arcade, Above Axis Bank, Near Garware Subhash Road, Vile Parle (East) Mumbai - 400 057, Maharashtra, India. Tel No.: 022-26842631 Fax No.: 022-26842631 Email id: dynamicmicrostepperslimited@gmail.com Website: www.dynamicmicrosteppers.com				
EXTRACT OF THE STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31,2025				
Amount in INR				
Sr. No.	Particulars	Standalone		
		Quarter ended 31.12.2025	Year ended 31.03.2025	Corresponding 3 months ended in the Previous year 31.12.2024
1	Total Income from operations	-	-	-
2	Net Profit (+)/Loss for the period (before tax, Exceptional and/or Extraordinary items)	(432,703)	(1,644,854)	(205,330)
3	Net Profit (+)/Loss for the period before tax (after Exceptional and/or Extraordinary items)	(432,703)	(1,644,854)	(205,330)
4	Net Profit (+)/Loss for the period after tax (after Exceptional and/or Extraordinary items)	(432,703)	(1,644,854)	(205,330)
5	Total Comprehensive Income for the period [(Comprising profit/Loss for the period (after tax) and other Comprehensive Income (after tax)]	(432,703)	(1,644,854)	(205,330)
6	Equity share capital	34,488,000	34,488,000	34,488,000
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	(47,745,903)	-
8	Earning per share (of Rs. 10/- each) for continuing and discontinued operations-			
a. Basic:		(0.13)	(0.48)	(0.06)
b. Diluted:		(0.13)	(0.48)	(0.06)
Notes : 1 The above is an extract of the detailed format of quarterly un-audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly un-audited Financial Results are available on the websites of the Stock Exchange (www.bseindia.com) and the website of the Company (www.dynamicmicrosteppers.com) 2 Previous years figures have been regrouped/rearranged wherever necessary to make them comparable. 3 The above results, has been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 13th Feb, 2026 as per Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.				
For Dynamic Microsteppers Limited Sd/- Ashwin Shah Director DIN: 03115009				
Place : Mumbai Date: 13/02/2026				

BLUE CHIP INDIA LIMITED				
CIN : L65991WB1993PLC060597				
Regd. Office : 10 Princep Street, 2nd Floor, Kolkata - 700072 E : bluechipindialimited@gmail.com, W : www.bluechipind.com Phone : 91-33-4002 2880, Fax : 91-33-2237 9053				
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31ST DECEMBER, 2025				
(Rs. In Lacs)				
Sl. No.	Particulars	Quarter Ended 31.12.2025 (Unaudited)	Quarter Ended 30.09.2025 (Unaudited)	Nine Months Ended 31.12.2025 (Unaudited)
1	Total Income from Operations	-	-	-
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items #)	(10.46)	(16.03)	(36.98)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items #)	(10.46)	(16.03)	(36.98)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items #)	(10.46)	(16.03)	(36.98)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	(10.46)	(16.03)	(36.98)
6	Equity Share Capital	1106.09	1106.09	1106.09
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year			
8	Earnings Per Share (of Rs.2/- each) (for continuing and discontinued operations)			
1. Basic:		(0.02)	(0.03)	(0.07)
2. Diluted:		(0.02)	(0.03)	(0.07)
Note: a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchanges website i.e. www.nseindia.com, www.bseindia.com and www.cse-india.com and on the Company's website: www.bluechipind.com b) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote. c) # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable. By order of the Board For BLUE CHIP INDIA LIMITED Sd/- Arianth Jain, Managing Director Place : Kolkata Date : 12th February, 2026 DIN: 00174557				

Public Notice
We the parent of Rohit. A. More hereby would like to Declare that We hold No Responsibility or are Liable for any Financial, Social, or Public Deal of his. We are Not Responsible Directly or indirectly fr of his deals, deeds or Transaction with whomsoever please.

THE VICTORIA MILLS LIMITED				
Regd. office : Victoria House, Pandurang Budhkar Marg, Lower Parel, Mumbai 400013 CIN : L17110MH1913PLC000357, Tel No. : 2497119293, Fax No. : 24971194 Email Id : vmlm2013@gmail.com, Website : www.victoriamills.in				
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31.12.2025				
Particulars	Quarter Ended 31-12-25	Nine Months ended 31-12-25	Quarter Ended 30-09-25	(Rs.in lakhs)
	Unaudited	Unaudited	Unaudited	
Total Income from operation (Net)	1900.00	5275.00	1,750.00	
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	343.80	913.04	336.89	
Net Profit / (Loss) for the period before Tax, (after Exceptional and/or Extraordinary Items)	343.80	913.04	336.89	
Net Profit / (Loss) for the period after Tax, (after Exceptional and/or Extraordinary Items)	263.65	699.54	258.54	
Total Comprehensive Income for the period (Comprising Profit/Loss and Other Comprehensive income for the period)	418.62	1124.05	150.38	
Equity share Capital	98.56	98.56	98.56	
Reserves (excluding Revaluation Reserves as shown in the Balance sheet of previous year)	-	6472.32	-	
Earnings Per Share (of Rs.100/- each) (for continuing and discontinued operations)				
a) Basic	267.50	709.76	262.32	
b) Diluted	267.50	709.76	262.32	
Note: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website, www.bseindia.com, and on the Company website, www.victoriamills.in. The specified items of the standalone financials results of the Company are given below. 2. The above Unaudited Financial Results for the quarter and nine month ended December 31st 2025 have been reviewed by the Audit Committee in its meeting held on 13th February 2026 and approved by the Board of Directors in its meeting held on 13th February 2026. The Statutory Auditors have conducted the Limited Review of the same.				
FOR THE VICTORIA MILLS LTD., Sd/- (ADITYA MANGALDAS) MANAGING DIRECTOR DIN NO 00032233				
Date: 13-02-2026 Place:Mumbai				

DEBTS RECOVERY TRIBUNAL PUNE	
Unit no 307 to 310, 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005	
Case No.: OA/275/2025	
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 13050	
STATE BANK OF INDIA VS SUJAY SURENDRA PATIL	
To, (1) SUJAY SURENDRA PATIL D/W/S/O- Surendra, Flat No B-13 Gajlaxmi Apartment Gat No. 187-2, Jalochi Baramati Pune, Maharashtra- 413133 (2) MRS. SAMPADA SUJAY PATIL, Flat No B-13 Gajlaxmi Apartment Gat No. 187-2, Jalochi Baramati Pune, Maharashtra- 413133	
SUMMONS	
WHEREAS, OA/275/2025 was listed before Hon'ble Presiding Officer/ Registrar on 05/02/2026.	
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 53,20,881/- (application along with copies of documents etc. annexed).	
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-	
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;	
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;	
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;	
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;	
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.	
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28/05/2026 at 10:30A.M. failing which the application shall be heard and decided in your absence.	
Given under my hand and the seal of this Tribunal on this date: 10/02/2026	
Signature of the Officer Authorised to issue summons.	
Registrar Debts Recovery Tribunal, Pune	

TEAM24 CONSUMER PRODUCTS LIMITED			
(Formally known as Kore Foods Limited)			
Registered Office : H.No. 575/1C/G-1 Cujira, Santa Cruz, North Goa, Panjim, Santa Cruz, North Goa, Tiswadi, Goa, India, 403005			
CIN :L33208GA1983PLC000520			
Email: companysecretary@korefoods.in Website: www.korefoods.in Phone: 0832-6650705			
STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THIRD QUARTER ENDED 31st DECEMBER, 2025			
(Rs. In Lakhs) (Except earning per share)			
Sl. No.	Particulars	Quarter Ended 31st DECEMBER 2025	Year Ended 31st March, 2025
		UnAudited	Audited
1.	Total Income from Operations (Net)	12.25	0.00
2.	Net Profit / (Loss) for the period (before Tax, Exceptional Items)	2.96	(14.86)
3.	Net Profit / (Loss) for the period before Tax (after Exceptional Items)	2.96	(14.86)
4.	Net Profit / (Loss) for the period after Tax (after Exceptional Items)	2.96	(14.86)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2.96	(14.86)
6.	Paid up Equity Share Capital	2,565.00	2,565.00
7.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)		
a) Basic		0.01	0.99
b) Diluted		0.01	0.99

Note1:The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results are available on the websites of the Bombay Stock Exchange and the Company at www.korefoods.in . The same can be accessed by scanning the QR code provided below.			
Note2:The Company adopted Indian Accounting Standard ('Ind AS') from April, 2017 and accordingly these financial results have been prepared in accordance with the recognition and measurement principles laid down in Ind AS 34 Interim Financial Reporting prescribed under section 133 of the Companies Act, 2013 read with the relevant rules issued thereunder. The transition was carried out from Accounting standards as prescribed under section 133 of the Act read with rule 7 of the Companies (Accounts) Rules 2014, which was the previous GAAP. The date of transition to Ind AS is April 1, 2016. Financial results for all the period presented have been prepared in accordance with Ind AS.			
Note3:The above results were reviewed by the audit committee and approved by the Board of Directors of the Company at its meeting held on February 12, 2026			
For Team24 Consumer Products Limited (Formally known as Kore Foods Limited)			
Sd/ (Manzoor Butt) Managing Director DIN : 01202847			
Date: February 12, 2026 Place : Panjim, Goa			

EDUCATION DEPARTMENT GOVERNMENT OF MEGHALAYA	
CORRIGENDUM	
No.EDN.46/2025/67	Dated: Shillong, the 12 th February, 2026
Reference: Public Notice No. EDN 46/2025/31, dated 26 th March 2025, issued by the Education Department, Government of Meghalaya.	
In pursuant to the Order of the Hon'ble Supreme Court dated 09/12/2025, public notice is hereby given that the University Grants Commission (UGC) holds exclusive jurisdiction over all grievances concerning the validity of degrees and related matters. In light of the Supreme Court upholding the 2014 dissolution order, any claims regarding degree validation must strictly adhere to the directives issued in the 09/12/2025 judgment.	
The issue relating to the validity of degrees awarded by CMJ University shall be examined and decided exclusively by the University Grants Commission (UGC), being the statutory regulatory authority, and all claims, objections, or grievances of students concerning such validity are to be addressed only before the UGC.	
This corrigendum is issued for general information, public notice, and strict compliance by all concerned, including students, employers, and other stakeholders, and shall be read as part of all relevant earlier notifications to the extent stated herein.	
Sd/- (Shri D. Lyngdoh) (Administrator of CMJ University, Meghalaya) (Contact No: 0364-221 226)	
MIPR No. : 2811 Dated : 13/02/2026	

www.gmdcltd.com



BHARAT IN GROWTH PEOPLE IN PURPOSE

GMDC supports India's energy needs today while preparing for what comes next. Reliable lignite operations sustain industries, while planned expansion into coal strengthens immediate readiness. At the same time, planned mining in rare earths and copper, expanded wind and solar capacity, and exploration of blue hydrogen through UCG are enhancing future energy security. Together, these efforts are creating livelihoods, supporting communities, and ensuring India's progress is shared by its people.

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER / NINE MONTHS ENDED ON DECEMBER 31, 2025						
(₹ in Crore)						
Sr No.	Particulars	STANDALONE				
		Quarter Ended		Nine Months Ended		Year ended
		31/12/2025 (Unaudited)	30/09/2025 (Unaudited)	31/12/2024 (Unaudited)	31/12/2025 (Unaudited)	31/03/2025 (Audited)
1	Total Income from Operations (net)	579.15	527.58	653.41	1,839.33	2,064.55
2	Net Profit for the period (before Tax and Exceptional items)	181.51	159.51	180.35	565.71	612.47
3	Net Profit for the period before tax (after Exceptional items)	181.51	633.94	180.35	1,040.14	896.72
4	Net Profit for the period after tax (after Exceptional items)	135.15	470.35	148.72	769.63	687.86
5	Total Comprehensive Income for the period [Comprising Profit for the period after tax and Other Comprehensive Income (after tax)]	109.44	449.35	111.32	746.58	618.01
6	Equity Share Capital	63.60	63.60	63.60	63.60	63.60
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet)					6,309.83
8	Earning Per Share (of ₹ 2/- each) (for continuing and discontinued operations) (not annualised for the Quarter)-					
1. Basic: (₹)		4.25	14.79	4.68	24.20	14.54
2. Diluted: (₹)		4.25	14.79	4.68	24.20	14.54

CONSOLIDATED						
Sr No.	Particulars	Quarter ended		Nine Months Ended		Year ended
		31/12/2025 (Unaudited)	30/09/2025 (Unaudited)	31/12/2024 (Unaudited)	31/12/2025 (Unaudited)	31/03/2025 (Audited)
1	Total Income from Operations (net)	579.15	527.58	653.42	1,839.33	2,0

वाढवण प्रकल्पात स्थानिकांना सर्वोच्च प्राधान्य द्या : डॉ. हेमंत सवरा

पालघर , डि. १३	अंतः
(साहूदाह) : घातापराध	प्रधान्य
खासदार डॉ. हेमंत किशु	प्रधान्य
रायदा नवीन चेंद्रेय भंडे	सुप्रा
नौकान्त अश्विनी खलसांगी मंडे	अभि
सर्वांगद तसेकराव साधू भेंदु	शेखेत
स्वाधिन वामन प्रकाशपावत	स्वाधिन
स्वाधिन मच्छीमार आणि	स्वाधिन
रिडवातवांग घाल्यावेळी लक्ष	वेण्णद
वेण्णद	वेण्णद
माधुरिनी अश्विनी	वेण्णद
सुप्रासुत राहाले आणि	वेण्णद
या विचारसंकाशत प्रधान्य	वेण्णद
मिराये, घातादी तनीन	वेण्णद
प्रमुख घातका मॉल्टाव प्राल	वेण्णद
स्वाधिन मच्छीमार घातका	वेण्णद
भूती ओले को ये प्रकाशपाव	वेण्णद
तव्यस परंपरिक व्यक्तीयासार	वेण्णद
स्वाधिन मच्छीमार	वेण्णद
परिणाम होरास जावेले, यावर	वेण्णद
उपरुप मजबूत तनीन खालीत	वेण्णद
मल्लयुक्त मळ उपनिवत केले	वेण्णद

निर्वाहिकां रोजगार
यादव्यं वं
शी संघीय पोषण
सेवा, ताजिस्टिक
वहवूक यासारखे
स्वस्थिक नागरिकांना
रोजगार
खाद्य, तेलप
तरुणांना
प्रशिक्षण न
होना जकटवी
आणि
रुग्ण क्षेत्रात
रोजगार
करून छावा,
बळीमारांना
सहाय्य
सोपना त्यांच्या
टी व च य
कोकणासाठी
निकोडेशन

उपकरणोंसे कभी व्यापकता से
कभी किसी स्थिति में उप
कवि, कोटल रेडियो ज
संदेश, सोलर उपकरण
सम्बन्धित अनुभव उप
हस्तों उपवन कर
हराजमान प्रयत्न कर

[illegible][illegible][illegible][illegible]

मेसर्स रिपट ऑफ हिवा	
1.	कोरियर व्हाइकॉर नेत्र
2.	कोरियर व्हाइकॉर कागपत्र हिवा जेन प्रॉडक्शन्स व्हाइकॉर कोरियर व्हाइकॉर-नेटवर्क / पब्लिश कागपत्र अन्नी अन्नी नेटवर्क
3.	कोरियर व्हाइकॉर कोरियर ओशन कागपत्र (20%)
4.	कोरियर व्हाइकॉर नेटवर्क कागपत्र पब्लिश हावर्ड कागपत्र पब्लिश (अन्य)
5.	कोरियर व्हाइकॉर हिवा नेटवर्क कागपत्र (20%) पब्लिश, एडवर्टीसिंग व नेटवर्क कागपत्र

श्री राज प्रमोद विमिटेड कंपनीच्या साधारणच्या माहितीसाठी	
मेसर्स श्री राज प्रमोद विमिटेड 16-12-2007 अवधीत मूळ	U90900IN40207P7136777 501, राज रोड, CTS क्र. 115, नुसर ओरी खोबरे रोड, ओरी तालुका, गवामा महाराष्ट्र, भारत - 400069 16-02-2006 आय.टी.डी. नं. 022-26100000 IP registration IDB4/02-002-IP-3 198/11016 सीओ ऑफिस आयडीएन/ऑनलाइन निमजिड 5 वा नमबरा (फॅब्रिक), पुन क्र. 23 वा पॉयन्ट ऑफ कॉन्टॅक्ट, देनामड नॉमबरा 9199962005 ई-मेल drnashra@rajshyamcompo नमबरा 9199962005 5 वा नमबरा (फॅब्रिक) या 23 वा पॉयन्ट ऑफ कॉन्टॅक्ट, देनामड नॉमबरा 9199962005 ई-मेल drnashra@rajshyamcompo नमबरा 9199962005

द्वारा रोड, सैदा मुहल्ले
069370/2017
ई प्रपोज़िट
नवा अ. 37,
फोर्गेज - 600018
state.com
10-03-2026 को अवधि के लिए नगरी केन्द्रीय
लोकर, द्वारा सर्व

[illegible][illegible][illegible]

सिखी: 14-02-2026

ਅੰਗਰੇਜ਼ੀ

ਅੰਗਰੇਜ਼ੀ ਵਿੱਚ ਪੜ੍ਹਾਈ ਕਰਨ ਵਾਲੇ ਲਈ
 ਟੈਸਟ: 10-02-2026
 ਸਮਾਂ: 10:00-11:00 ਘੰਟੇ
 ਸਥਾਨ: ਮੁੱਖ ਮੰਦਰ

ਅੰਗਰੇਜ਼ੀ

ਅੰਗਰੇਜ਼ੀ ਵਿੱਚ ਪੜ੍ਹਾਈ ਕਰਨ ਵਾਲੇ ਲਈ
 ਟੈਸਟ: 10-02-2026
 ਸਮਾਂ: 10:00-11:00 ਘੰਟੇ
 ਸਥਾਨ: ਮੁੱਖ ਮੰਦਰ

[illegible][illegible]

MINI INDUSTRIES LIMITED									
Registered Office: 63A, Canal Street, Suite 312, Off Selegie Road, Anchor-East Mural - 4 Tel: 6342 0070/0071, Email: ir@miniind.com , Website: www.miniind.com									
STATEMENT OF STANDALONE AND CONSOLIDATED UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31.12.2025									
Particulars	Quarter ended		Nine Months ended		Quarter ended		Quarter ended		Current
	31.12.2025	31.12.2024	31.12.2025	31.12.2024	31.12.2025	31.12.2024	31.12.2025	31.12.2024	
	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Un-Audited	Year
Total Income from Operations (Net)	-	-	-111.17	72.87	-	-	14.48	90.54	21.48
Net Profit (Loss) for the period before Tax, Exceptional and/or Extraordinary Items	-	-	11.74	9.50	-20.30	-	-99.44	-	-
Net Profit (Loss) for the period before Extraordinary and/or Extraordinary Items	-	-	11.74	9.50	-20.30	-	-99.44	-	-
Net Profit (Loss) for the period after Extraordinary and/or Extraordinary Items	-	-	11.74	9.50	-20.30	-	-99.44	-	-
Total Comprehensive Income for the period (Net Profit (Loss) for the period before Tax and/or Extraordinary and/or Extraordinary Items)	-	-	11.74	9.50	-20.30	-	-99.44	-	-
Total Comprehensive Income for the period (Net Profit (Loss) for the period after Extraordinary and/or Extraordinary Items)	-	-	11.74	9.50	-20.30	-	-99.44	-	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-
Reserves (excluding Revaluation Reserve) as shown in the Statement of Financial Position at the previous year	-	-	3803.01	3803.01	3803.01	3803.01	3803.01	3803.01	-

(Rs in Lakhs)	
Period	Quarter
2020/21	2020/21
12/2020	13/12/2020
Audited	Audited
75.62	974.82
66.61	26.31
20.93	-1.18
20.93	-1.18
100.00	100.00
Engines under Regulation engines are available on line	
Indus Industries Limited	
SHRIKANT : PARISH MANAGER (Director Unit) 012642	

[illegible][illegible][illegible][illegible]

Change of Name	Change of Name	Change of Name
I HAVE CHANGED MY NAME FROM SANJAY VISHU KUNDAR TO SANJAY VISHU SINGH KUSHWAH AS PER PASSEPORT DOCUMENTS	I HAVE CHANGED MY NAME FROM SANJIV C SHINDE TO SANDEEP C SHINDE AS PER PASSEPORT DOCUMENTS	I HAVE CHANGED MY NAME FROM SATYANARAYAN PERGOLOVSKY TO PERGOLOVSKY NUMBERS
I HAVE CHANGED MY NAME PRATHMESH NARAYAN PRATHMESH MANGESH TEJESWAR AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM HANIN SANJEVIA KUNDAR TO HANIN SANJEVIA KUNDAR AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NARESH NARAINDAS VARNANI TO NARESH VARNANI DOCUMENTS
I HAVE CHANGED MY NAME FROM IBRAHIM VASEEM SHAIKH TO IBRAHIM MOHAMED VASEEM SHAIKH AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM ALY MUHAMMAD AMIN RANGDARA TO ALY MUHAMMAD RANGARAS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NARESH KUMAR VARNANI TO VARNANI
I HAVE CHANGED MY NAME FROM RAJESH VASEEM SHAIKH TO VASEEM MOHAMED VASEEM SHAIKH AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM RAJESH RAUFF UMAYER SAYED TO RAJESH RAUFF UMAYER SAYED AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM NARESH KUMAR VARNANI TO VARNANI
I HAVE CHANGED MY NAME FROM VASEEM MOHAMED VASEEM SHAIKH AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM POOJA J SUDUR TO POOJA J SUDUR AS PER GOVERNMENT OF MADHARASHTRA GAZETTE NUMBER (N-2646532).	I HAVE CHANGED MY NAME FROM NARESH KUMAR VARNANI TO VARNANI
I HAVE CHANGED MY NAME FROM VASEEM MOHAMED VASEEM SHAIKH AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM KALA MURUGAN TERYA KALA MURUGAN AYYAR AS PER GOVERNMENT OF MADHARASHTRA GAZETTE NUMBER (N-2646532).	I HAVE CHANGED MY NAME FROM SAMSER KUMAR VARNANI TO VARNANI
I HAVE CHANGED MY NAME FROM PALKAR KASHIRAM AS PER MY DOCUMENTS	I HAVE CHANGED MY NAME FROM NIKAM VIJAYA RAMCHANDRA NIKAM AS PER GOVERNMENT OF MADHARASHTRA GAZETTE NUMBER (N-26474326).	I HAVE CHANGED MY NAME FROM SHAFEEK AHMED VARNANI TO VARNANI

[illegible]

Passport Name	Change of Name
I HAVE CHANGED MY NAME FROM KALPANA KANWAR TO ASHOK PATIL AND I HAVE CHANGED MY BIRTH DATE FROM 02/06/1950 TO 01/06/1951	I AM CHANGING MY NAME FROM SHAKSHI HIRANI TO SHARAD SHATIN IN PASSPORT ISSUANCE
I HAVE CHANGED MY NAME FROM PATHAN KHAIR KHAN TO MEHBOOB YUNUS KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM SOHAIL KHAN TO MUJENA GOTEKAR AS PER DOCUMENTS
I HAVE CHANGED MY NAME FROM AFSAH KHAN TO AFSAH KHAN AS PER DOCUMENTS	I HAVE CHANGED MY NAME FROM GIRDHAR TO PRADIP KHAN IN PERMENDMENTS
I HAVE CHANGED MY NAME FROM FAHAD MOHD HAJI KHAN TO HALEEM KHAN AS PER DOCUMENTS	I HAVE CHANGED NAME FROM DILDAR KONDWILKAR TO KONDWILKAR DILIP KHAN IN DOCUMENTS
I HAVE CHANGED MY NAME FROM SHAHRHAN KHAN TO SHAHJAHAN MOHD HALEEM KHAN AS PER DOCUMENTS	I HAVE CHANGED NAME FROM VINOD MANILU KUNIPRAKASH AS GAZETTE NO M-2647
I HAVE CHANGED MY NAME FROM MOHAMED HAJI KHAN TO ANJAH HAJI KHAN AS PER DOCUMENTS	I HAVE CHANGED NAME FROM VINOD MANILU KRISHNA VINODHIN
I HAVE CHANGED MY NAME FROM MOHAMED HAJI KHAN TO ANJAH HAJI KHAN AS PER DOCUMENTS	I HAVE CHANGED NAME FROM BRENDA GIVEN NATH BRENDA GIVEN NATH
I AM CHANGING MY NAME FROM RAMESH CHANDRA RAMESH AGARWAL TO RISHON RAMESH AGARWAL FOR PASSPORT ISSUANCE	I HAVE CHANGED NAME FROM MURTI KUMAR ADIL KHALFA AS DOCUMENTS

[illegible]

I HAVE
 MY
 VILUPKURAM
 LODHARA TO
 THIRU
 PER DOCUMENT
 I AM CHANGING
 FROM SHAIKH
 TO ALIM
 SHAIKH, FOR
 I AM CHANGING
 NAME FROM
 TO TEHSEEN
 SHARIF FOR
 ISSUANCE
 I AM CHANGING
 FROM SHAIKH
 NADIM
 ALIM OR
 NAME FROM
 I HAVE CHANG
 FROM
 SUDAMA BI ANSARI
 SHARIF MC
 PARVEZ ANSARI
 DOCUMENTS
 I HAVE
 AMMED SHAIKH
 CHANGED MY
 FROM
 AMMED SHAIKH
 AMMED SHAIKH
 MR SAVED ALI
 ARSHAD ZAIDI
 ARSHAD ZAIDI
 CHILD'S NAME
 TENSEN FATEH
 TO NEW NAME
 FATIMA ZAIDI
 DOCUMENTS

CHANGED FROM JAKARSHI VIPUL DAYA, AS S	
MY NAME ALIM HAYMAMAD GAFOOR ASSPORT	
ING MY TAHASIN BAHU ASSPORT	
MY NAME HAD NADIM HAYMAMAD ASSPORT	
AGED MY SHAIKH HAMMAD ALMUMAMTA AS PER	
A IRFAN H HAVE NAME AREFA TA IRFAN AS PER	
ZAINUL AND MRS HUWANT TO MINOR ID,NAME AA ZAIDI TEEN AS PER	